



2026:DHC:7508



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC011145822017

+ **OMP (ENF.) (COMM.) 47/2017**

VIKRAM JAI KRISHNA & ANR.Decree Holders
Through: **Mr. Jai Sahai Endlaw and Mr.
Gaurav Sindhwani, Advs.**

versus

MEENAKSHI MARWAHJudgement Debtor
Through: **Mr. Pardeep Kumar, Proxy
Counsel.**

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CNR No. DLHC011143822017

+ **OMP (ENF.) (COMM.) 48/2017**

M/S. CHARU HOME PRODUCTS PVT. LTD.Decree Holder
Through: **Mr. Jai Sahai Endlaw and Mr.
Gaurav Sindhwani, Advs.**

versus

SH. AJAY MARWAHJudgement Debtor
Through: **Mr. Pardeep Kumar, Proxy
Counsel.**

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CNR No. DLHC012371312017

+ **OMP (ENF.) (COMM.) 66/2017**

CHARU HOME PRODUCTS PVT. LTD.Decree Holder
Through: **Mr. Jai Sahai Endlaw and Mr.
Gaurav Sindhwani, Advs.**

versus

SUDERSHAN LALJudgement Debtor



2026:DHC:7508



Through: Mr. Pardeep Kumar, Proxy
Counsel.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

03.09.2026

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1. At the outset, learned Counsel appearing for the Decree Holders seeks leave to withdraw the present enforcement petitions, with liberty to file the same afresh as and when situation arises.
2. Leave and liberty, as aforesaid, are granted.
3. The present petitions are, accordingly, dismissed as withdrawn with the aforesaid liberty.

OM PRAKASH SHUKLA, J

SEPTEMBER 3, 2026/gunn